IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY ,THE TWENTY FIFTH DAY OF APRIL TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CONTEMPT CASE NO: 487 OF 2025

Petition under Sections 10 to 12 of Contempt of Courts Act 1971, praying to punish the respondent for willfully and deliberately violating of the orders passed in C.R.P.No.497 of 2025, dt.17.02.2024.

Between:

Aedla Sudhaker Reddy, S/o. Late Narayana Reddy, Aged about 57 years, Occ. Business, R/o. 2-2-1075/A/3, Bagh Amberpet, Hyderabad Telangana - 500013

... PETITIONER/PETITIONER.

AND

A. V. Ranganath,, Commissioner, Hyderabad Disaster Management and Asset Protection Agency, Hyderabad.

... RESPONDENT/RESPONDENT.

Counsel for the Petitioner(s):SRI. ARUVA KARTHIK

Counsel for the Respondents: ADDL ADVOCATE GENERAL

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CONTEMPT CASE No.487 of 2025

ORDER:

Sri Aruva Karthik, learned counsel or the petitioner and Sri T.Rajinikanth Reddy, learned Additional Advocate General for the State of Telangana, for the respondent.

2. With the consent, finally heard.

3. Learned counsel for the petitioner submits that in obedience of this Court's order dated 21.02.2025, the matter was required to be heard by the Civil Court.

4. Learned Additional Advocate General informed that the Civil Court decided I.A.No.84 of 2025 in O.S.No.15 of 2025 on 22.04.2025. If the petitioner is aggrieved by the said order, he may assail it in an appropriate proceedings.

5. Learned counsel for the petitioner submits that in the interregnum for which interim order dated 21.02.2025 was passed, the respondent breached the order and therefore, contempt still survives.

6. This Court is only inclined to observe that, admittedly, when the respondent came to know about the order, he kept the

proceedings in abeyance and in the meantime, the trial Court has passed the order dated 22.04.2025 deciding the interlocutory application. As stated above, the order passed in the said interlocutory application can be assailed in appropriate proceedings. There is no point of keeping this Contempt Case pending.

7. Accordingly, the Contempt Case is **disposed of.**

Sd/- T. VIJAY KUMAR
DEPUTY REGISTRAR

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SECTION OFFICER

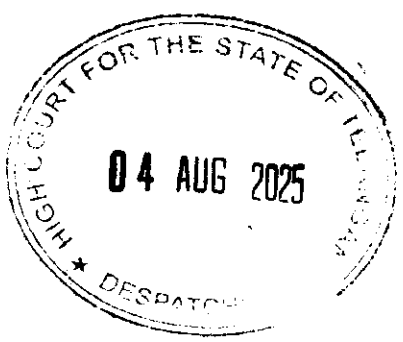
To,

1. One CC to SRI. ARUVA KARTHIK Advocate [OPUC]
2. One CC to SRI. ADDL ADVOCATE GENERAL Advocate [OPUC]
3. Two CD Copies

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HIGH COURT

DATED: 25/04/2025



ORDER

CC.No.487 of 2025

C.C IS DISPOSED OF

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